

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'G' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)
and Pawan Kumar Gadale (Judicial Member)]**

ITA No. 261/Mum/2018
Assessment Year: 2013-14

Sanjay Vasant Thakkar Appellant
*Flat No. 1 & 2, Bhupali CHS,
Ram Maruthi Road, Naupada,
Thane (W) 4000602 [PAN: ABQPT5669R]*

Vs.

Income Tax Officer 3(3) Respondent
Mumbai

Appearances:

Rajesh Athavale *for the appellant*
Vijay Kumar G *for the respondent*

Date of concluding the hearing: : March 19, 2021
Date of pronouncement : March 22, 2021

O R D E R

Per Pramod Kumar, VP:

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 22nd day of March 2021.

Sd/-
Pavan Kumar Gadale
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 22nd day of March 2021.

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*

